

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF **Sree Sankara
Community for Ayurveda Consciousness Limited**

RELEVANT PARTICULARS

| | | |
|----|---|---|
| 1 | Name of corporate debtor | Sree Sankara Community for Ayurveda Consciousness Limited |
| 2 | Date of incorporation of corporate debtor | 08-05-1995 |
| 3 | Authority under which corporate debtor is incorporated /registered | RoC-Ernakulam |
| 4 | Corporate Identity No. / Limited Liability Identification No. of corporate debtor | U85320KL1995PLC008998 |
| 5 | Address of the registered office and principal office (if any) of corporate debtor | 452/XIXSree Sankara Buildings Perunna, East Changanacherry Kottayam KL 686102IN |
| 6 | Insolvency commencement date in respect of corporate debtor | 04-05-2023 |
| 7 | Estimated date of closure of insolvency resolution process | 30-10-2023 |
| 8 | Name and registration number of the insolvency professional acting as interim resolution professional | Mr. K P. DILEEP Regn.No:IBBI/ IPA-001/IP-P01310/2018-19/12220 |
| 9 | Address and e-mail of the interim resolution professional, as registered with the Board | Mr. K P. DILEEP. Veluthedath House, Ponnurunni, Vytilla P.O. Kochi 682019 Kerala Mob- 9947357200 Email - kpdileep57@gmail.com |
| 10 | Address and e-mail to be used for correspondence with the interim resolution professional | Mr. K P. DILEEP Flat No. 8A. Paradiso Apartments. Paradise Road. Vytilla P.O. Kochi- 682019 Mob – 9947357200 Email - sreesankararp@gmail.com |
| 11 | Last date for submission of claims | 18-05-2023 |
| 12 | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional | Nil |
| 13 | Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | NA |
| 14 | (a) Relevant Forms and (b) Details of authorized representatives are available at: | Weblink- https://ibbi.gov.in/home/downloads . On contacting the Interim Resolution Professional in the contact details given in Sl.No 10 above |

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Sree Sankara Community for Ayurveda Consciousness limited on 04-05-2023.**

The creditors of **Sree Sankara Community for Ayurveda Consciousness** are hereby called upon to submit their claims with proof on or before **18/05/2023** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only.

All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional

DILEEP. K.P. IBBI Reg No : IBBI/PA-001/IP-P01310/2018-19/12220

Date: 06.05.2023

Place: Kochi